Recovery & Refund Department
Recovery Division 4
Email: recoveryrd@sebi.gov.in

NOTICE OF ATTACHMENT OF BANK ACCOUNTS

Attachment Proceeding No. 15534 of 2026
Certificate No. 9139 of 2026

The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India

1. Whereas a Recovery Certificate No. **9139 of 2026** dated **June 05, 2026** was drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.13,66,000/- (Rupees Thirteen Lakh Sixty-Six Thousand Only) as given below along with further interest, all costs, charges and expenses etc. against **Mr. K Sai Prasad (PAN: AAJPS6517M)** ["Defaulter"] and the same is due from him in respect of the said certificate. Notice of Demand dated **June 05, 2026** was issued to the defaulter for the following dues:

Description of Dues	Amount(Rs.)
Penalty imposed by the WTM vide Order No. QJA/MN/CFID/CFID-SEC6/32159/2025-26 dated February 27, 2026 in the matter of Mediaone Global Entertainment Limited.	13,00,000.00
Interest from February 2026 to June 2026 @ 1% p.m.	65,000.00
Recovery Cost	1,000.00
Total	**13,66,000.00**

2. The aforesaid notice of demand was served on the defaulter on June 15, 2026. However, no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
ii) All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.

A.P. No. 15534 of 2026

4\. . It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, credits, if any, into the account may be allowed.

5\. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:

a) Details of all the Accounts including Lockers held by the Defaulter with your Bank;
b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
c) Confirmation of Attachment of the said account(s) and lockers; and
d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no bank account/balance with your bank.

6. If the Defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened by the Defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this day of July 08, 2026.

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
SEBI
वसूली प्रभाग
Recovery Division
Securities and Exchange Board of India

Recovery Officer

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Mr. K Sai Prasad(PAN:AAJPS6517M)
Mataji Complex, Flat No. 32, Old no. 1/38, New no. 1/38, Wallers Road, 1st Lane, Mount Road, Chennai – 600 002.

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)

Recovery & Refund Department
Recovery Division 4
Email: recoveryrd@sebi.gov.in

Notice of Attachment of Post Office Accounts

Attachment Proceeding No. 15534 of 2026
Certificate No. 9139 of 2026

Head Postmaster,
All the Post Offices

1. Whereas a Recovery Certificate No. **9139 of 2026** dated **June 05, 2026** was drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.13,66,000/- (Rupees Thirteen Lakh Sixty-Six Thousand Only) as given below along with further interest, all costs, charges and expenses etc. against **Mr. K Sai Prasad (PAN: AAJPS6517M)** ["Defaulter"] and the same is due from him in respect of the said certificate. Notice of Demand dated **June 05, 2026** was issued to the defaulter for the following dues:

Description of Dues	**Amount (In Rs.)**
Penalty imposed by the WTM vide Order No. QJA/MN/CFID/CFID-SEC6/32159/2025-26 dated February 27, 2026 in the matter of Mediaone Global Entertainment Limited.	13,00,000.00
Interest from February 2026 to June 2026 @ 1% p.m.	65,000.00
Recovery Cost	1,000.00
Total	**3,66,000.00**

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/ proceeds in the accounts held with Post Offices and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

i) All account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with any of the Post Office under your jurisdiction; and

ii) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

A.P. No. 15534 of 2026

5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:

a) Details of all the Accounts held by the Defaulter with any Post Office under your jurisdiction;
b) Copy of the Account Statement/s for the latest one year in respect of all the accounts;
c) Confirmation of Attachment of the said account/s; and
d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/balance with any Post Office under your jurisdiction.

6. If the Defaulter is not having any type of account with any Post Office, under your jurisdiction, then the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened by the Defaulter with any Post Office under your jurisdiction, post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this July 08, 2026.

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
SEBI
वसूली प्रभाग
Recovery Division
Securities and Exchange Board of India

KJadhav

RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Mr. K Sai Prasad(PAN:AAJPS6517M)

Mataji Complex, Flat No. 32, Old no. 1/38, New no. 1/38, Wallers Road, 1st Lane, Mount Road, Chennai – 600 002.

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)

Recovery & Refund Department
Recovery Division 4
Email: recoveryrd@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15535 of 2026
Certificate No. 9139 of 2026

M/s. National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

M/s. Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street
Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.

1.Whereas a Recovery Certificate No. **9139 of 2026** dated **June 05, 2026** was drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs.13,66,000/- (Rupees Thirteen Lakh Sixty-Six Thousand Only)** as given below along with interest/ costs/ charges/ expenses, etc. against **Mr. K Sai Prasad (PAN: AAJPS6517M)** ["Defaulter"] and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated **June 05, 2026** was issued to the defaulter for the following dues:

Description of Dues	Amount(in Rs.)
Penalty imposed by the WTM vide Order No. QJA/MN/CFID/CFID-SEC6/32159/2025-26 dated February 27, 2026 in the matter of Mediaone Global Entertainment Limited.	13,00,000.00
Interest from February 2026 to June 2026 @ 1% p.m.	65,000.00
Recovery Cost	1,000.00
Total	**13,66,000.00**

2. The aforesaid notice of demand was served on the defaulter on June 15, 2026. However, no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

A.P. No. 15535 of 2026

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
ii) All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.

a) Details of all the Accounts/folios held by the Defaulter with you;
b) Copy of the Account Statement/s; and
c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.

6. If the Defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened or folio/s created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.

8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this day of July 08, 2026.

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
SEBI
वसूली प्रभाग
Recovery Division
Securities and Exchange Board of India

Recovery Officer
Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy To:

Mr. K Sai Prasad(PAN:AAJPS6517M)
Mataji Complex, Flat No. 32, Old no. 1/38, New no. 1/38, Wallers Road, 1st Lane, Mount Road, Chennai – 600 002.

(With a direction not to deal with securities/instruments held/ to be held in the aforesaid accounts.)

भारतीय प्रतिभूति और विनिमय बोर्ड
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वसूली
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